

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-383(PB)/2017

IN THE MATTER OF:

Mohair Investment & Trading Company And.....Petitioner
Liquid Investment & Trading Company Pvt. Ltd.

SECTION : UNDER SECTION 230-232

Order delivered on 30.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) : Ms. Aishwarya Modi, Advocate

For the Income Tax Dept.: Ms. Easha Kadian, Advocate

For the OL : Mr. Ajeyo Sharma and Mr. Amish Tandon, Advs.

ORDER

A copy of the complete paper book be served on the learned counsel for Income Tax Department during the course of the day.

Reply by the Regional Director and the Income Tax Department may be filed within four weeks with a copy in advance to the learned counsel for the applicant.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the other side.

List for arguments on 01.03.2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)